

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 1
(IB)-451/ND/2021

IN THE MATTER OF:

SKYON Condominium Owner's Welfare Association**Applicant**

Vs.

M/s IREO Pvt.Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Ms.Priyanjali Singh

For the Respondent

:

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process through all modes.

For further consideration on 17.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)